

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.10648 of 2019

(Arising out of OIA-KCH-EXCUS-000-APP-231-2018-19 dated 26/12/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-RAJKOT)

Phillips Carbon Black Ltd

Village Vadal, Taluka Mundra,
Kutch, Gujarat

.....Appellant

VERSUS

C.C.E.-Kutch (gandhidham)

Central Excise & Service Tax Commissionerate, Central Excise Bhavan Plot No. 82, Sector 8, Gandhidham(Kutch)
Gandhidham(Kutch), Gujarat

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri G. Kirupanandan, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (TECHNICAL), MR. RAJU
Final Order No. A/ 12490 /2021

DATE OF HEARING: 11.11.2021
DATE OF DECISION: 11.11.2021

Raju

None appeared for the appellant. Learned AR submitted that the case has been settled under SVLDR Scheme, 2019 and he produced SVLDR 1 & 4 forms.

2. Considering this position, I find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdraw

(Dictated & Pronounced in the open court)

(RAJU)
MEMBER (TECHNICAL)

Mehul